

late Board, the Revisional Tribunals in the Ministry of Mines, the National Consumer Disputes Redressal Commission, the Authority for Advance Rulings and the Debts Recovery Tribunal.

(c) to (e). On the basis of the directions given by the Supreme Court in the case of R.K. Jain vs. Union of India and others (AIR 1993 SC 1769), the Law Commission of India has undertaken a study on the functioning of various Tribunals. However, the Law Commission of India has suspended the aforesaid project in view of the pendency of the matter regarding Tribunals before the Constitution Bench of the Supreme Court

On the question of arrears of cases before various Tribunals, the Resolution adopted by the Chief Ministers and Chief Justices at their meeting held in New Delhi on 4 December, 1993 considered that the recommendations contained in the said Resolution for the effective handling of arrears in courts should, mutatis mutandis, be enforced even in respect of administrative tribunals.

The Resolution adopted by the Chief Ministers and the Chief Justice further recommended that Government should undertake an examination of problems connected with arrears of cases in these Tribunals. A Working Group of Law Ministers which met in New Delhi on 5 November, 1994 and, thereafter, a Plenary Meeting of Law Ministers held in Calcutta on 17 November, 1994 considered this issue. The "Calcutta

Resolution" adopted by the Law Ministers at their Plenary Meeting has made a number of recommendations for tackling the problem of arrears in various Tribunals. These recommendations have also been forwarded to various Ministries/ Departments of the Government of India, to the Heads of various Tribunals and to the State Governments for implementation.

Transport Subsidy to N.E. States

*89. SHRI LAETA UMBREY : Will the Minister of INDUSTRY be pleased to state :

(a) whether transport subsidy due to be paid to the North-Eastern States is accumulating for the last few years;

(b) if so, the details of the amount due to each State during the last three years year-wise; and

(c) if not, the details of the payment made to each of the States, year-wise?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) There has been no accumulation of claims of North Eastern States in the last three years viz., 1992-93, 1993-94 and 1994-95.

(b) Does not arise.

(c) A *Statement* is enclosed.

STATEMENT

Statement Indicating Reimbursement made State-wise for the years 1992-93 to 1995-96 (upto 29.2.96)

(Rupees in lakhs)

Sl. No.	Name of State/UT	1992-93 Amount	1993-94 Amount	1994-95 Amount	1995-96 (upto Feb. 1996) Amount
1.	Assam	643.14	980.05	2217.90	2915.70
2.	Manipur	64.14	58.87	128.70	-
3.	Tripura	43.92	23.64	132.99	2.60
4.	Arunachal Pradesh	-	-	47.66	-
5.	Meghalaya	7.00	136.21	250.10	195.88
6.	Nagaland	-	145.95	67.80	-

Sl. No.	Name of State/UT	1992-93 Amount	1993-94 Amount	1994-95 Amount	1995-96 (upto Feb. 1996) Amount
7.	Mizoram	26.00	322.48	272.32	-
		784.20	1667.20	3117.47	3114.18
8.	Sikkim	55.33	-	-	123.44
9.	Himachal Pradesh	66.60	690.74	1890.57	-
10.	Jammu & Kashmir	-	151.45	334.79	-
11.	West Bengal	-	-	-	-
12.	Uttar Pradesh	66.60	237.89	85.35	-
13.	Andaman & Nicobar Islands	245.52	452.19	1.49	375.00
14.	Lakshadweep	-	-	-	-
	Grand total	1218.25	3199.47	5429.67	3612.62

[*Translation*]**Rashtriya Mahila Kosh**

*90. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether Rashtriya Mahila Kosh has been constituted to facilitate credit to the poor women with a view to make them self-reliant;

(b) if so, the number of women to whom this loan has been granted during 1995-96; and

(c) the target fixed for the coming years and the amount sanctioned for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) Yes, Sir.

(b) and (c). The Rashtriya Mahila Kosh (RMK) plans to cover 2 lakh women during the first 6 years of its operation w.e.f. March 1993. During 1995-96, credit limit sanctions for Rs. 624.46 lakhs to benefit 27,402 women have been issued.

Tapping of Non-Conventional Energy Sources

*91. SHRIMATI BHAVNA CHIKHLIA :
DR. K.D. JESWANI :

Will the PRIME MINISTER be pleased to state :

(a) the total allocation made during the last three years for various approved projects of Non-Conventional Energy Sources, State-wise;

(b) the details of projects submitted/approved during 1995-96;

(c) the total amount spent in this sector during the last three years till date; and

(d) the details of future plans for tapping Non-Conventional Energy Sources, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) to (d). Ministry of Non-Conventional Energy Sources take up programmes such as Biogas, Improved Chulhas, Wind, Small Hydro, Solar, Biomass, etc. generally on a national basis and no State-wise allocation of funds is